RAJYA SABHA

Friday, 2nd September 1955

The House met at eleven of the clock. MR. CHAIRMAN in the Chair.

ORAL ANSWERS TO QUESTIONS

'ट्रांस्फर आव इवेक्युई डिपाजट्स ऐक्ट, १९५४'

*२६७. **श्री नवाब सिंह चौहान** : क्या पुनर्वास मंत्री यह बताने की कृपा करेंगे कि निष्क्रान्तों द्वारा जमा की हुई रकम के हस्तान्तरण के सम्बन्ध में जो कानून है उसको भारत और पाकिस्तान में कहां तक अमल में लाया गया है ?

†[TRANSFER OF EVACUEE DEPOSITS ~~ACT, 1954~~

*267. SHRI NAWAB SINGH CHAUHAN: Will the Minister for REHABILITATION be pleased to state the extent to which the law relating to the transfer of Evacuee Deposits has been given effect to by India and Pakistan?]

पुनर्वास मंत्री (श्री मेहर चन्द खन्ना): ट्रांस्फर आव इवेक्युई डिपोजट्स ऐक्ट, १९५४ के अनुसार भारत ने एक कस्टोडियन आव डिपोजिट्स और दो असिस्टैन्ट कस्टोडियन्स आव डिपोजिट्स को मुकर्रर किया है। सरकार ने इस ऐक्ट के अनुसार रूल्ज का मसौदा भी तैयार किया है जो कि १७ फरवरी सन् १९५५ को पाकिस्तान सरकार के उन की सहमति के लिये भेजा गया था। पाकिस्तान सरकार ने अभी तक न ही ऐक्ट के रूल्ज बनाये हैं और न ही कस्टोडियन आव डिपोजिट्स को मुकर्रर किया है। उन से इस बारे में जल्दी कार्यवाई करने के लिये प्रार्थना की गई है। एक देश से दूसरे देश में डिपोजिट्स का ट्रांस्फर तभी होगा जब यह मामले तय हो जायेंगे।

†[THE MINISTER FOR REHABILITATION (SHRI MEHR CHAND KHANNA): As provided under the Transfer of Evacuee Deposits Act, 1954, the Government of India have appointed a Custodian of Deposits and two Assistant Custodians of Deposits. They have also prepared draft rules under the Act which were forwarded to the Government of Pakistan for their concurrence on the 17th February 1955. The Government of Pakistan have not yet framed their Rules under the Act; nor have they appointed a Custodian of Deposits. They have been requested to expedite action in this behalf. The transfer of deposits from one country to the other will take place only after these preliminaries have been completed.]

*268. [*For answer*, vide *col.* 1735 infra.]

*269. [*The questioner (Shri J. V. K. Vallabharao) was absent. For* ~~annexure~~ answer vide *col.* 1736 infra.]

भारतीय जिन्हें लंका में नागरिकता के अधिकार दिये गये

*२७०. **श्रीमती सावित्री देवी निगम** : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) सन् १९५४ में लंका सरकार ने कितने व्यक्तियों को नागरिकता-अधिकार दिये; और

(ख) इसी अवधि में लंका सरकार ने कितने प्रार्थना-पत्र अस्वीकार किये ?

†[INDIANS GRANTED CITIZENSHIP RIGHTS IN CEYLON

*270. SHRIMATI SAVITRY DEVI NIGAM: Will the PRIME MINISTER be pleased to state:

(a) the number of persons who were granted citizenship rights by the Ceylon Government *during the year 1954*; and

(b) the number of applications which were rejected by the Ceylon Government during the same period?]

†English translation.